(ii) Correcting the reply to the Starred Question 83, answered on the 26th February, 1979 regarding assets, profits and turnover of large business houses, registered with the MRTP

Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); In reply to part (a) of the question cited above, namely, Starred Question No. 83, put down in the names of Shri Venigalla Satyanarayana and Shrimati Kanak Mukherjee, regarding assets, profit and turnover of large business houses registered with the MRTP Commission, and answered on 26th February, 1975, the figure of Rs. 118.84 crores was shown as the value of profits in the year 1976 against the industrial house of Birla listed at SI. No. 2 of the statement annexed to the reply.

Subsequently when the statement of assets and profits of Large Houses for the year 1977 was compiled, it came to light that the abovementioned figure of Rs. 118.84 crores was incorrect and the correct figure should be Rs. 67.86 crores. The error committed earlier is regretted.

PAPERS LAID ON THE TABLE

Report and Accounts (v978-79i of the Damodar Valley corporation and related papers

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, I beg to la_v on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy (in English f.nd Hindi) of the Annual Report and Accounts of the Damodar Valley Corporation for the year 1978-79, and the Audit Report on the Accounts together with a Review by Government on the working of the Corporation. [Placed in Library. *See* No. LT-102/ 80] I. Statement on the market loans floated by the Central Government in 1979-80.

G. Notifications of the Ministry of Industry (Department of Industrial Development)

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN) : Sir, i beg to lay on the Table;—

I. A statement (in English and Hindi) on the market loans floated by the Central Government in 1979-80. [Placed in Library. See No. LT-100-B/80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (De partment of Industrial Develop ment), under sub-section (6) of section 3 of the Essential Commo dities Act, 1955: —

(i) S.O. No. 379(E), dated the 30th June, 1979, publishing the Imported Cement Control (Third Amendment) Order, 1979.

(ii) S.O. No. 555(E), dated the 28th September, 1979, publishing the Imported Cement Control (Fourth Amendment) Order, 1979.

(iii) S.O. No. 879(E), dated the 31st December, 1979, publishing the Imported Cement Control (Fifth Amendment) Order, 1979. [Placed in Library. *See* No. LT-152/80 for (i) to (iii)].

I. Report and Accounts (1977-78) of the Rehabilitation Industries Corporation Limited, Calcutta and related papers.

Il Public Notice notifying the basis of Newsprint entitlement to newspapers/periodicals. ..

III. Report and Audited Accounts (1978-79) of the Children's Film Society, Bombay and related papers.

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THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): Sir, I beg to lay on the Table—

I. (i) A copy each (in English and Hindi) of the following; papers, under sub-section (1) of section 619A •f the Companies Act, 1956: —

(a) Nineteenth Annual Report and Accounts of the Rehabilitation industries Corporation Limited, Calcutta for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government oa the working of the Corporation.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying the documents mentioned at (i) above. [Placed in Library. *See* No. LT-112/80 for (i) and (ii)]

II. A copy (in English and Hindi) of the Public Notice No. 1-PR-NP/ 79, dated the 18th May, 1979, noti fying the basis of Newsprints en titlement to newspapers/periodicals. [Placed in Library. *See* No. LT-111/80].

III. A copy (in English and Hindi) of the Annual Report and Audited Accounts of the Children's Film Society, India, Bombay, for the year 1978-79, together with a statement giving reasons for the delay laying the in documents. [Placed in Library. See No. LT-115/80].

Various Reports of the Law Commission of India and related papers

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table:

I. A copy each (in English and 966 RS—3.

Hindi) of the following papers: ----

4m the Table

(i) Sixty-ninth Report (May, 1977) of the Law Commission of India on the Indian Evidence Act, 1872.

(ii) Seventy-ninth Report of the Law Commission of India on the Delay and Arrears in High Courts and other Appellate Courts.

(iii) Eightieth Report (August, 1979) of the Law Commission of India on the Method of Appointment of Judges.

II. A copy each (in Hindi) of the following papers: _____

(i) Sixty-seventh Report (February, 1977) of the Law Commission of India on the Indian Stamp Act, 1899, together with a statement (in English and Hindi) giving reasons for the delay i* laying the Report.

(ii) Seventy-fifth Report (October, 1978) of the Law Commission of India on Disciplinary Jurisdiction under the Advocates Act, 1961, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report.

(iii) Seventy-seventh Report (November, 1978) of the Law Commission of India on Delay and Arrears in Trial Courts, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report.

(iv) Seventy-eighth Report (February, 1978) of the Law Commission of India on Congestion of Under-trial Prisoners in Jails, together with a statement (in English and Hindi) giving reasons for the delay in laying the Report. [Placed in Library. *See* No. LT-121/80 for (I) and (II)].